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25-6-18

GOVERNMENT OF ASSAM
SOCIAL WELFARE DEPARTMENT
Block - D, 1st Floor,
Dispur, Guwahati- 781 006.

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Dispur the 8th June , 2018

No.SWD.294/2011/Pt./19: In exercise of the powers conferred under section 67(2) of Juvenile Justice (care and protection) Act, 2015 and as per regulation 33 (1)(b)&(c) of the Adoption Regulations, 2017 the Governor of Assam is pleased to constitute the Governing Body of the State Adoption Resource Agency(SARA) to review the progress of adoption work at least once in every quarter and address the operational as well as logistic issues and bottlenecks in the adoption process or system and also non-institutional care in the State with the following members with immediate effect :

| Sl No | Name/Designation | Status in the Committee |
|-------|---|-------------------------|
| 1. | Sr. Most Secretary, Social Welfare Department, Government of Assam | Chairperson |
| 2. | Director, Social Welfare, Assam | Member Secretary |
| 3. | Director, Health & Family Welfare Department | Member |
| 4. | Chairperson, Child Welfare Committee (CWC), Kamrup [M] | Member |
| 5. | Representative of a Specialized Adoption Agency (SAA) Mrs. Anamika Das, Co-coordinator, SAA, | Member |
| 6. | Smt. Indira Singha Mazoomdar, Member of the civil society involved in child welfare and protection. | Member |
| 7. | One member from State Legal Services Authority (SLSA) Mr. Gautam Barua, Member Secretary, Assam State Legal Service Authority, Gauhati High Court. | Member |

- **Functions of State Adoption Resource Agency:** The State Adoption Resource Agency shall function as the executive arm of the State Government for promotion, facilitation, monitoring and regulation of the adoption programme in the State, and its functions shall include to:-
- (a) Recommend for recognition to one or more of the Child Care Institutions as Specialised Adoption Agencies in each district;
 - (b) Publish the contact details of Specialised Adoption Agency in the State at least once in a year;
 - (c) Recommend renewal of recognition to Specialised Adoption Agency every five years subject to satisfactory performance;

- (d) Conduct meetings of Specialised Adoption Agencies on quarterly basis for addressing issues related to adoption and uploading the minutes of such meetings in the Child Adoption Resource Information and Guidance System;
- (e) Inspect and monitor adoption programme and activities of all Specialised Adoption Agencies within its jurisdiction;
- (f) Identify Child Care Institutions which are not recognised as Specialised Adoption Agencies and link them to Specialised Adoption Agencies for enabling and facilitating adoption of eligible children in such institutions, in pursuance of the provisions under section 66 of the Act;
- (g) enforce standards and measures for the adoption of orphan, abandoned and surrendered children, as envisaged under the Act or the rules made there under and these regulations;
- (h) identify Specialised Adoption Agencies or Child Care Institutions which have the capacity to provide quality care and treatment on a long term basis to special need children including children affected or infected by HIV/AIDS and mentally or physically challenged children, and facilitate transfer of such children to these agencies;
- (i) expedite de-institutionalisation of children through adoption and other non-institutional alternatives;
- (j) Take measures that are required for expansion of the adoption programme in the State, such as, strengthening the knowledge base, research and documentation, strengthening child tracking system, training and capacity building activities, publicity and awareness activities, advocacy and communication, monitoring and evaluation;
- (k) validate the data furnished online in the Child Adoption Resource Information and Guidance System by the Child Welfare Committees in the State, in pursuance of the provisions of sub section (5) of section 38 of the Act;
- (l) Ensure furnishing of correct adoption data and documents in the Child Adoption Resource Information and Guidance System by the Specialised Adoption Agency, in the format and periodicity as specified in these regulations and validating the same;
- (m) Furnish or update in the Child Adoption Resource Information and Guidance System, the profile of the Specialised Adoption Agency as required under sub section (2) of section 65 of the Act;
- (n) update the contact details of the District Child Protection Units, Child Welfare Committees and State Adoption Resource Agency online in the Child Adoption Resource Information and Guidance System on regular basis;
- (o) Maintain a State-specific database in Child Adoption Resource Information and Guidance System of adoptable children, prospective adoptive parents, children given in in-country and inter-country adoptions;
- (p) Ensure that all adoption placements in the State are done in accordance with the relevant provisions of the Act, rules made there under and these regulations;

- (q) maintain a panel of professionally qualified or trained social workers and set up a counselling centre with the support of Authority at State-level to assist District Child Protection Unit, Specialised Adoption Agency or Child Care Institution, wherever required, for:-
- i. Counselling and preparation of the Home Study Report of the prospective adoptive parents;
 - ii. Preparation of the Child Study Report and counselling of older children, wherever required;
 - iii. Preparing post-adoption follow-up report, wherever required;
 - iv. Preparing family background report in cases of inter-country relative adoptions;
 - v. Post adoption counselling to adopted children and adoptive parents;
 - vi. Assisting and counselling older adoptees in root search.
- (r) Carry out such other functions as assigned by the Authority from time to time.

Yours faithfully

Sd/-

Addl. Chief Secretary to the Govt. of Assam
Social Welfare Department, Dispur

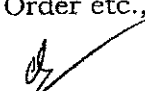
Memo No.SWD.294/2011/Pt./19-A

Dated Dispur the 8th June , 2018

Copy to:-

1. The Secretary to the Govt. of India, Ministry of Women & Child Development, Shastri Bhawan, New Delhi-110001.
2. The P.P.S. to Chief Minister, Assam
3. The P.S to Minister, Social Welfare for kind appraisal of Minister.
4. The PS to Commissioner & Secretary, Health & Family Welfare Department for kind information of Commissioner & Secretary.
5. The Staff Officer to Chief Secretary.
6. The CEO & Member Secretary, Central Adoption Resource Authority, New Delhi.
7. The Registrar, Gauhati High Court, Guwahati-1.
8. The Director, Social Welfare, Assam, Uzanbazar, Guwahati-1.
9. The Director of Health Services, Hengrabari, Guwahati-16.
10. The Chairperson, Assam State Commission for Protection of Child Rights, Survey, Beltola, Guwahati-28.
11. The Member Secretary, State Child Protection Society, Assam, Survey, Beltola, Guwahati-28.
12. The Member Secretary, State legal Service Authority.
13. The Deputy Director, Assam, Govt. Press, Bamunimaidam, ghy-21 for favour of publication of the above notification in the Assam Gazetted.
14. All the Child Welfare Committee.
15. All the Specialized Adoption Agency.

By Order etc.,


Deputy Secretary to the Govt. of Assam
Social Welfare Department, Dispur